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Title : Need to bring a legislation banning ragging in educational institutions in the country.

DR. M. JAGANNATH (NAGAR KURNOOL): Respected Deputy-Speaker, Sir, ragging in educational institutions has become death knells for some of the students. Though ragging was prevalent since many years, it is only to help the students to know each other by making the new entrants entertain the seniors by singing songs, dancing and making mimicry, etc. in professional colleges only. They are meant only to make fun.

But in recent past, this activity is creating a scare in the minds of the parents of the students who are entering into the collegiate education as the ragging had gone from bad to worse. For deriving sadistic pleasure, in some of the educational institutions throughout India, and more so in Andhra Pradesh, the behaviour of the senior students led to the committing suicides by some of the brilliant students causing irreparable loss to the parents and to the nation.

Even the girl students are not lagging behind. I do not want to name the colleges in Andhra Pradesh where some junior students were confined to one closed room. Indecent behaviour of the senior girl students cannot be explained in words. This is as per the televised version of the sufferers. This is an example of the inhuman act under the guise of ragging being committed in colleges[R84].

Though the educational institutions are claiming that they are taking remedial measures, yet this is going on unchecked. Unless the Government of India comes out with a comprehensive Bill in the Parliament for banning ragging in educational institutions, this inhuman, barbaric activity cannot be contained. I would urge upon the Government of India to come out with a comprehensive Bill in the Parliament banning ragging in educational institutions which is sometimes leading to unpleasant and irreparable loss to the students, the parents and the society.